<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 343 OF 2017 &</u> IA NO. 285 OF 2017 & IA NO. 249 OF 2018

Dated: 15th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: NCL Industries Ltd. Vs. Andhra Pradesh Electricity Re	egula	ntory Commission & Anr.	 Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg	
Counsel for the Respondent(s)	:	Ms. Prerna Singh for R-2	

ORDER

<u>IA NO. 249 OF 2018</u>

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

It is represented by learned counsel for the parties that pleadings are complete. It is stated that the cross appeals being Appeal Nos. 246 to 248 of 2016 are coming up for hearing on 21.03.2018.

List the matter for hearing on <u>21.03.2018</u>. Tag to Appeal nos. 246 to 248 of 2016.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member